

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 207
(IB)-50(PB)/2021
IA-461/2024, IA-839/2023,
IA-899/2024, IA-936/2023

IN THE MATTER OF:

M/s. Acute Daily Media Pvt. Ltd. & Ors. ... Applicant/Petitioner

Versus

M/s. Sharp Eye Advertising Pvt. Ltd. ... Respondent

Under Section: 7 of IBC, 2016 (CIRP)

Order delivered on 09.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

- For the Applicant** : Adv. Mohit Nandwani in IA-899/2024.
Adv. Vasu Bhushan in IA-461/2024.
- For the Respondent** : Adv. Eshna Kumar, Adv. Shubham Jaiswal,
Adv. Lakshmi in IA 3602 for Respondents 8 to
15 and for Respondent 3 and 4 in IA 839 of
2023.
- For the RP** : Mr. Abhishek Anand, Karan Kohli and Krishna
Sharma, Advs.
- For the Intervener** : Adv. Akshita Nigam in Inv. Pet-36/2022.

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-461/2024: In terms of the order dated 20.03.2024, let the matter be listed on 15.04.2024.

IA-899/2024: The prayer made in the application is not opposed by the Ld. Counsel appearing for the RP. In the wake, the order dated 11.01.2024 is recalled and the Applicants viz. Respondent Nos. 1 & 2 in IA-839/2023 are allowed to file their reply.

List on 15.04.2024.

IA-936/2023: List on 15.04.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)